

In the court of the Principal Special Court for EC & NDPS Act Cases, Madurai.

Present : Thiru.V.Padmanabhan, M.A., M.L. D.H.  
Additional District Judge / Presiding Officer.

Dated this the 04th Day of September 2020, Friday  
Special CrI.M.P.No. 391 of 2020

...

1. Soundarapandi, (40/2020)  
S/o.Kalyani Thevar.

2) Pasungili,  
W/o.Soundrapandi.

.. Petitioners/Accused

/Versus/

State through the Inspector of Police,  
Oddanchatram Police station.  
Cr.No.1887/2020.

.. Respondent/Complainant.

This bail petition is filed through online/email on 14.08.2020 and taken on file before me finally on this day in the presence of Thiru.P.R.Senthilkumar, Advocate for the petitioners and Thiru.P.Seetharaman, Special Public Prosecutor for the State and upon perusing the records this court delivered the following:-

### **ORDER**

Heard both sides through conference call.

2) The learned counsel appearing for the petitioners/accused would submit that the petitioners have been in judicial custody from 12.08.2020 and charged for the alleged offence under section 8 (c) r/w 20 (b) (ii) (B) NDPS Act; that the petitioners did not involve in this incident as alleged on prosecution side; that the petitioners are innocent persons; that if the petitioners are released on bail they will abide the conditions of this court and that they may be released on bail.

3) In the objections filed on prosecution side, it is stated that the petitioners already involved in each one previous case incident and that petition may be dismissed.

4) From perusal of records it reveals that the petitioners are in judicial custody for about 23 days and the contraband totally involved in this case incident is 2.500 kgs. During remand period there is a possibility of completion of important portion of the investigation.

5) Considering the above circumstances, remand period and in view of the recent COVID 19 pandemic situation, taking lenient view and also in the interest of justice this court is inclined to grant bail to the petitioners.

6) Hence, the first petitioner is enlarged on bail subject to condition on his executing own bond for Rs.10,000/- before the Superintendent, District Jail, Dindigul and the second petitioner is enlarged on bail subject to condition on her executing bond for Rs.10,000/- before the Superintendent of Police, Central Prison for women, Madurai. Further, they should appear before this court within 15 days from lifting of lock down, along with two sureties and execute a bond for the like sum each to the satisfaction of this Court and further condition to appear and sign before the respondent Police Station at 10.00 A.M. continuously without any deviation one month daily from lifting of lock down period. Thereafter four weeks on every Friday.

In the result this petition is **Allowed**.

(Sd.) V.Padmanabhan,  
Additional District Judge / Presiding Officer,  
Prl. Spl Court for EC & NDPS Act Cases,  
Madurai.

**Copy to:**

- 1) The Superintendent, District Jail, Dindigul.
- 2) The Superintendent, Central Prison for women, Madurai.  
The Inspector of Police, Oddanchatram Police Station.
- 3) The counsel for the petitioners.